

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 61/6359/2020

This the 14th day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

1. Mohd Saghir (Age 30 years), S/o Sh. Noor Mohd, R/o Mohalla Tanda, Village Mankote, Tehsil Mendhar, District Poonch.

.....Applicant

(Advocate:Mr. Nitin Bhasin)

Versus

1. State of Jammu and Kashmir, Through Commissioner/Secretary to Govt., Education Department, Civil Secretariat, Srinagar/Jammu.
2. State Project Director, Sarv Shiksha Abhiyan, Srinagar/Jammu.
3. Chief Education Officer, Poonch.
4. Dy. Chief Education Officer, Mendhar.
5. Zonal Education Officer, Mankote.
6. Rexona Koser, D/o Mohd Rashid, R/o Mohalla Hattian, Village Mankote, Tehsil Mendhar District Poonch

.....Respondents

(Advocate: Mr. Sudesh Magotra)



ORDER[ORAL]

Delivered by Hon'ble Mr. Anand Mathur, Member (A): -



When the matter is taken up, learned counsel for the applicant seeks permission to withdraw the T.A. He is permitted to do so.

2. Mr. Sudesh Magotra, Learned Dy. Advocate General appearing for the respondents present.

3. T.A. is accordingly dismissed as withdrawn. There shall be no order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

asvs